Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 20.12.2007

The Meeting No. 37/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 20.12.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No.	designation	
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. B.B.Bharti, Director.	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 37/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 37/84-ALC3/2007 **MEETING DATE** : 20.12.2007

Online agenda cases

	Case No.:2/34/84-ALC3/2007	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:37/84- ALC3/2007 20.12.2007	Status: Withdrawn
1	F- ()	RLA File : 10/24/040/00134/AM08/	Lic.No/Date:1010027855 09.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered and approved in NC meeting held on 29.11.2007. It was therefore decided to withdraw the case from agenda.

	Case No.:1/37/84-ALC3/2007	FASHIONS LTD.,		Status: Withdrawn
2	HQ File : 01/84/050/00209/AM08/	RLA File: 04/24/040/00284/AM08/	Lic.No/Date:0410092109 15.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered and approved in NC meeting held on 06.12.2007. It was therefore decided to withdraw the case from agenda.

Case No.:2/37/84-ALC3/2007	FASHIONS LTD.,		Status: Withdrawn
	RLA File : 04/24/040/00285/AM08/	Lic.No/Date:0410092111 15.11.2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered and deferred for re-listing on 03.01.2008 in NC meeting held on 06.12.2007. It was therefore decided to withdraw the case from agenda.

Case No.:3/37/84-ALC3/2007	, ,		Status: Approved
HQ File : 01/84/050/00211/AM08/	RLA File : 35/24/040/00036/AM08/	Lic.No/Date:3510022228 16.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on import item as detailed below: -

		· · · · · · · · · · · · · · · · · · ·			
4	Export prod	duct	Export Qty.	Import item	Qty. allowed
	100%	Polyester	3780 Kgs.	Polyester texturised yarn	3817 Kgs
	texturised	thread	_		
	made out	of 100%			
	polyester	texturised			
	yarn				

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

Case No.:4/37/84-ALC3/2007	, ,	II	Status: Approved
HQ File : 01/84/050/00212/AM08/	RLA File: 35/24/040/00040/AM08/	Lic.No/Date:3510022229 16.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

- 1.				
	Export product	Export	Import item	Qty. allowed
		Qty.		
	Polyester/Polyester	75000	Polyester filament yarn	41662.50 Kgs
	corespun yarn/Sewing	Kgs.		
	thread (55/45) made			
	out of 55% polyester		Polyester Staple Fibre	35437.5 Kgs
	filament yarn 45%			
	polyester staple fibre			
	blend			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

5

Case No.:5/37/84-ALC3/2007	,		Status: Approved
HQ File : 01/84/050/00213/AM08/		Lic.No/Date:3510022230 16.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item with 22% wastage taking cue from SION at S.No. J-27 as detailed below: -

Export product	Export	Import item	Qty. allowed
	Qty.		
100% cotton sewing	400000	Raw cotton raw material	488000 Kgs.
thread made out of	Kgs.		
Raw Cotton			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/37/84-ALC3/2007	T ,	II	Status: Approved
HQ File : 01/84/050/00214/AM08/		Lic.No/Date:3510022231 16.11.2007	

Decision: The Committee considered the case as per agenda and observed that firm have not given the specific name of Lubricating Agent mentioned in the import item no. 2. Hence, Committee decided to not allow Lubricating Agent against the subject A/A. As regards import item no.1 i.e Raw cotton, Committee in consultation with the representative of technical authorities present in the meeting decided to allow with 12.50% wastage as detailed below: -

Export product	Export	Import item	Qty. allowed
	Qty.		
Lubricated cotton yarn	200000	Raw cotton	225000 Kgs
made out of raw	Kgs		_
cotton		Lubricating Agent	Not allowed.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	PRIVATE LIMITED,	ALC3/2007 20.12.2007	Approved
HQ File : 01/84/050/00215/AM08/	RLA File : 35/24/040/00043/AM08/	Lic.No/Date:3510022232 16.11.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage as detailed below: -

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Export product	Export Qty.	Import item	Qty. allowed
Polyester/Polyester corespun yarn/Sewing thread (60/40) made	320000 Kgs.	Polyester filament yarn	193920 Kgs
out of 60% polyester filament yarn 40% polyester staple fibre blend		Polyester Staple Fibre	134400 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They shall be advised to issue Advance Authorization under this category and accordingly adhoc norms shall be allowed for one year.

Manually generated agenda cases

Case No.805	M/s. SAS International, Chennai.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/50/026/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No.0410090458		
dated 8.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of TC, Mumbai conveyed vide their letter No. 18/2849/07/EP.II/38 dated 06.11.2007 as detailed below: -

Export Product		Export Qty.	Import Item	Import Qty.
Shawls/Scarves Mut	fflers	3000 Kgs.	Yarn of Fine Animal Hair	1.10 Kg. per Kg of
made of 100% Cashm	nere.	_	of Cashmere (Carded).	export product.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.806	M/s. Richa Global Exports P. Ltd., New Delhi.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/50/026/AM-08/DES-V	
Re-fixation of input output norms against Advance Licence No. 0510202679 dt.		
19.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda and heard Sh. Prabir Samanta, an import executive of the firm who appeared for P.H. It was observed that no additional information/documents was submitted by the representative of the firm to justify the enhancement in the Qty. of inputs. In view of this Committee decided to maintain status quo in this case and reject firm's request.

Firm may be informed accordingly.

Case No.807	M/s. Richa Global Exports P. Ltd., New Delhi.		
NC 21/08 dt. 30.08.2007	F.No. 01/84/162/584/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No.0510207013			
dated 31.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and heard Sh. Prabir Samanta, an import executive of the firm who appeared for P.H. During discussion, representative explained that some export products are rejected on account of quality product checking. Committee clarified that the wastage involved in quality product checking cannot be allowed as per existing Policy. It was also observed that no additional information/documents was submitted by the representative of the firm to justify the enhancement in the Qty. of inputs. In view of this Committee decided to maintain status quo in this case and reject firm's request.

Firm may be informed accordingly.

Case No.808	08 M/s. Richa Global Exports P. Ltd., New Delhi.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/162/587/AM-08/DES-V	
Re-fixation of input output norms against Advance Licence No. 0510207010 dt.		
31.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda and heard Sh. Prabir Samanta, an import executive of the firm who appeared for P.H. It was observed that no additional information/documents was submitted by the representative of the firm to justify the enhancement in the Qty. of inputs. In view of this Committee decided to maintain status quo in this case and reject firm's request.

Firm may be informed accordingly.

Case No.809	M/s. Shahi Export House, New Delhi.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/50/185/AM-06/DES-V	
Re-fixation of input output	norms against Advance Licence No. 0510159281 dt.	
7.6.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009		

Decision: The Committee considered the case as per agenda and observed that firm have requested for extension of time for personal hearing before NC. Committee granted extension and decided to call the applicant firm for P.H on 17.01.2008. The case stands deferred for re-listing on 17.01.2008.

Case No.810	M/s. Bang Overseas Ltd., Bangalore.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/50/026/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No.0710050740		
dated 20.3.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that export product is 100% Linen woven Men's half Sleeve Shirts is covered under SION at S.No. J-175 and for which import items at S.No. 1 and 2 i.e relevant fabrics may be allowed as inputs. The Committee perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- (a) The relevant fabric of import items at S.No.1 and 2 may be allowed @ 2.15 Sq mtrs./Pc. (As per SION at S.No. J-175)
- (b) The additional inputs i.e import item at S.No.3 i.e Plastic Butterfly may be allowed on net to net with accountability clause;
- (c) The additional inputs i.e import item at S.No.4 i.e 100% cotton woven fusible interlining may be allowed @ 0.17 mtrs./Pc
- (d) The additional inputs i.e import item at S.No.5 i.e Plastic Sealer may be allowed on net to net with accountability clause;
- (e) The additional inputs i.e import item at S.No.6 i.e Polyester Threads may be allowed @ 4 mtrs./Pc

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.811	M/s. Scorpios Apparels Pvt. Ltd., Faridabad.	
NC 37/08 dt. 20.12.2007	F.No. 01/84/162/849/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 0510208849		
dt 12 9 2007 – under Para 4 7 of HBP (Vol I) 2004-2009		

Decision: The Committee considered the case as per agenda and observed that export product No.1 i.e Ladies Jacket is covered under SION at S.No. J-196 and for which relevant fabrics are allowed @ 2.20 Sq mtrs/Pc. The description of export product at S.No 2, 3 and 5 is not covered under any SION. Further, description of export product No.4 i.e Ladies Pant is covered under SION at S.No. J-275 and for which relevant fabrics is allowed @ 2.25 Sq mtrs/Pc. The Committee perused Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

Export Product	Export	Import Item	Qty. allowed per Pc of
	Qty.		export product
Ladies Jacket made of 100%	1200	100% Linen Yarn	@ 2.20 Sq.Mtrs/Pc
Linen Solid Dyed Woven	Pcs.	Dyed Woven Fabric	
Fabric GSM 130 +/- 10%.		GSM – 130 +/- 10%.	
Ladies other outer Garments	250	100% Cotton Woven	DC (MSME) have sought
(Top) made of 100% Linen	Pcs.	Printed Schiffly	some information from
Yarn Dyed Woven Fabric		Fabric GSM 71+/-	firm and will be decided
GSM 130 +/- 10%.		10% Variation.	on receipt of technical
			comment
Ladies Divided Skirt made of	500		DC (MSME) have sought
100% Linen Yarn Dyed	Pcs.		some information from
Woven Fabric GSM 130 +/-			firm and will be decided
10%.			on receipt of technical
L II D 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	050	4000/ 1: 0 1:1	comment
Ladies Pant made of 100%	850	100% Linen Solid	@ 2.25 Sq.Mtrs/Pc
Linen Yarn Dyed Woven	Pcs.	Dyed Woven Fabric	
Fabric GSM 130 +/- 10%.		GSM – 230 +/- 10%.	
Ladies other outer Garments	500		DC (MSME) have sought
(Top) made of 100% Linen	Pcs.		some information from
Solid Dyed Woven Fabric			firm and will be decided
GSM 230 +/- 10%.			on receipt of technical
			comment

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.812	o.812 M/s. Reliance Dyeing Works, Tirupur.	
NC 37/08 dt. 20.12.2007 F.No. 01/84/162/832/AM-08/DES-V		
Ratification of input output norms against Advance Authorisation No. 3210036398		
dt. 11.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Coimbatore. Ref. No.32/24/40/046/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given information/documents called for by DC(MSME) vide their letter dated 29.11.2007. In view of this Committee decided to reject the case.

RLA may take suitable consequential action accordingly.

Ratification of input output norms against Advance Authorisation No. 0310426252 dt. 11.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009

Decision: The Committee considered the case as per agenda and observed that description of export product No.1 i.e Men's long sleeve shirts is covered under SION at S.No. J-272 and for which relevant fabric is allowed @ 2.90 Sq mtrs/Pc. Similarly, description of export product at S.No 2 i.e Men's short sleeve shirts is covered under SION at S.No. J-175 and for which relevant fabric is allowed @ 2.15 Sq mtrs/Pc. Further, description of export product No.3 i.e Ladies shirts is covered under SION at S.No. J-270 and for which relevant fabrics is allowed @ 2.75 Sq mtrs/Pc. The Committee perused **Para No. 3.9.1 and 3.9.2 of Policy Circular No. 20 dated 05.12.2007**, which provide that "Wherever, a SION exists and an application under Para 4.7 is made for higher quantity of imported inputs (than the same fixed under SION), such requests can be entertained for SION revision only and in cases where a SION exists and an application is made for additional inputs, other than those specified in SION, AA may be issued under para 4.7". In view this Committee in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

meeting decided to ratify the advance authorization issued in this case as detailed below: -							
S. No	Export item	Import item	Qty. allowed.				
1	Men's Long Sleeves shirts	 Pure linen fabrics PFD, GSM-140 Interlining fabric Basosoft SMS Siligen SIA Siligen PEP Remazol Brill blue BB grain Remazol yellow RR grain 	1) @ 2.90 Sq mtrs/Pc 2) 0.23 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.62 grms per kg. 5) 11.62 grms per kg. (6) to (11) -				
		8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	15 gms per kg of export product (all put together)				
2	Men's short Sleeves shirts	1) Pure linen fabrics PFD, GSM-140 2) Interlining fabric 3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	1) @ 2.15 Sq mtrs/Pc 2) 0.19 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.32 grms per kg. 5) 11.32 grms per kg. (6) to (11) - 15 gms per kg of export product (all put together)				
3	Ladies full Sleeves shirts	1) Pure linen fabrics PFD, GSM-140 2) Interlining fabric 3) Basosoft SMS 4) Siligen SIA 5) Siligen PEP 6) Remazol Brill blue BB grain 7) Remazol yellow RR grain 8) Remazol Ultra Red RGB 9) Cibacron yellow NP 10) Cibacron Red C-2BL 11) Cibacron Blue C-R	1) @ 2.75 Sq mtrs/Pc 2) 0.11 Sq mtr./Pc 3) 4.65 grms per kg. 4) 11.62 grms per kg. 5) 11.62 grms per kg. (6) to (11) - 15 gms per kg of export product (all put together)				

Committee also decided that the import of Dyes and Chemicals allowed above shall not exceed 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.The GSM should match in both import & export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. from firm and check/monitor the same by imposing Style No. on export side.

Case No.814	M/s. Network Clothing Company Pvt. Ltd.				
NC37/08 dt.20.12.2007	F.NO.1/84/50/ 407/AM06/DES-V				
Ratification of input – output norms against Advance Licence No.3210030312					
dt.21.09.2005 – under Para 4.7 of HBP(Vol1)2004-2009.					
RLA Ref.No.32/80/040/0035/AM06					

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/138/05-06/Hosy. dated 19.12.2007 as detailed below: -

Export item	Export	Import item	Qty. allowed
	Qty.		
Girls Top	6267	93% Royan 7% Spandex Lycra,	0.110 Kgs/Pc
Style No. 448775	Kgs.	Jersey Fabric, GSM - 240	-
		-	
		100% cotton 1x1 Rib, GSM - 240	0.007 Kgs./Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

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